

**The Minister of Irrigation and Power (Shri S. K. Patil):** Rs. 38-58 crores has been spent on the Bhakra Dam upto the 28th February, 1957.

**PAPERS LAID ON THE TABLE  
BUDGET ESTIMATES OF DAMODAR  
VALLEY CORPORATION FOR 1957-58**

**The Minister of Irrigation and Power (Shri S. K. Patil):** I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1957-58, under section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-25/57].

**ANNUAL REPORT OF HINDUSTAN SHIP-  
YARD PRIVATE LTD. FOR 1955-56.**

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Annual Report of Hindustan Shipyard Private Limited for the year 1955-56.

[Placed in Library. See No. S-26/57].

**AUDITED ACCOUNTS OF DELHI ROAD  
TRANSPORT AUTHORITY FOR 1954-55.**

**Shri Raj Bahadur:** I beg to lay on the Table, under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950, a copy of each of the following papers in respect of the Delhi Road Transport Authority for the year 1954-55:

- (i) Balance-sheets;
- (ii) Profit and loss accounts together with Operating Accounts;
- (iii) Financial Review by the General Manager; and
- (iv) Audit Reports on the Annual Accounts.

[Placed in Library. See No. S-27/57].

**REPRESENTATION OF PETITIONS**

**Mr. Speaker:** There are some petitions to be presented. The first two are to be presented by Dr. Gangadhara Siva. The hon. Member is absent. There is one more petition which is also to be presented by the same hon. Member. But the hon. Member is absent.

**MOTION ON ADDRESS BY THE  
PRESIDENT—contd.**

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Thirumal Rao and seconded by Shri M. P. Mishra on the 14th May, 1957, namely:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957.”

The House will also take up further consideration of the amendments to this motion moved yesterday. Regarding the amendments, I desire to state this. Ordinarily, amendments to the Motion of Thanks are neither admitted nor circulated after the motion has been moved in the House. It has been ruled previously that there shall be no amendment tabled when once the motion has been moved, because it cannot be expected that from day to day amendments should go on being tabled, making the debate more and more rambling. Further, those hon. Members who take part in the debate on the earlier day would have no opportunity to refer to those amendments which are tabled later.

But, considering the fact that a large number of Members are new to the House, I have relaxed the period of notice, as a special case, this year. Therefore, all amendments received until yesterday have been circulated to Members.

I would suggest that such of the hon. Members as could not move their amendments yesterday may hand in within 15 minutes to the Secretary at the Table slips intimating the number of amendments in their names, which they wish to move; and if the amendments are otherwise admissible, they will be treated as moved. The Chair will later on announce the numbers of the amendments proposed to be moved by the Members.